COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 88 OF 2016 &
IA NOs. 207, 208 OF 2016

Dated: 26th August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

Gail Gas Ltd. …. Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board & Anr.
…. Respondent(s)

Counsel for the Appellant(s)	:	Mr. Ramji Srinivasan, Sr. Adv. Mr. Ajit Pudussery Ms. Shruti Sharma Mr. Vivek Paul
Counsel for the Respondent(s)	:	Mr. Prashant Bezboruah Ms. Aparna Vohra for R.1 Ms. Mayank Pandey for R.2

ORDER

Learned counsel for respondent No.1 seeks two weeks time to file additional affidavit. He may file the same on or before 13.09.2016 after serving copy on the other side. Thereafter response to the same may be filed by the appellant on or before 28.09.2016 after serving copy on the other side.

List the matter on ***21.10.2016.***

(B.N. Talukdar) **(Justice Ranjana P. Desai)**
Technical Member (P&NG) **Chairperson**
Ts/vg